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യ കേരള സർക്കാർ Government of Kerala 2019



Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg'No.KI/TV(N)/634/2018-20

കേരള ഗസറ്റ KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

ഗol. VIII

തിരുവനന്തപുരം, ശനി

Thiruvananthapuram, Saturday 2019 ഡിസംബർ **07** 07th December 2019

1195 വൃശ്ചികം 21 21st Vrishchikam 1195

1941 അഗ്രഹായനം 16 16th Agrahayana 1941 നമ്പർ No.

3013

GOVERNMENT OF KERALA Law (Legislation-D) Department

NOTIFICATION

No. 18625/Leg.D2/2019/Law.

Dated, Thiruvananthapuram, 7th December, 2019 21st Vrischikam, 1195 16th Agrahayana, 1941.

The following Ordinance promulgated by the Governor of Kerala on the 7th day of December, 2019 is hereby published for general information.

By order of the Governor,

Aravintha Babu, f. K., Law Secretary,



ORDINANCE No. 40 OF 2019

THE KERALA EDUCATION (AMENDMENT) ORDINANCE, 2019

Promulgated by the Governor of Kerala in the Seventieth Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Education Act, 1958.

Preamble.—WHEREAS, the Kerala Education (Amendment) Ordinance, 2019 (39 of 2019) was promulgated by the Governor of Kerala on the 8th day of September, 2019;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 28th day of October, 2019 and ended on the 21st day of November, 2019;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the Kerala Education (Amendment) Ordinance, 2019 (39 of 2019) will cease to operate on the 8th day of December, 2019;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, Therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

- 1. Short title and commencement.—(1) This Ordinance may be called the Kerala Education (Amendment) Ordinance, 2019.
 - (2) It shall be deemed to have come into force on the 31st day of May, 2019.



2. Act 6 of 1959 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Education Act, 1958 (6 of 1959) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in sections 3 to 7.

3. Amendment of section 4.—In section 4 of the principal Act,—

- (a) in sub-section (1), for the words "Department of Education", the words "Department of General Education" shall be substituted;
- (b) in sub-section (2), for the words "Director of Public Instruction", the words "Director of General Education" shall be substituted.
- 4. Amendment of section 9.—In sub-section (1) of section 9 of the principal Act, for the word "Headmaster", the words and symbols "Headmaster or Headmistress or Vice-Principal, as the case may be," shall be substituted.
 - 5. Amendment of section 17.—In sub-section (2) of section 17 of the principal Act,—
- (a) in clause (g), for the word "Headmasters", the words and symbols "Headmasters or Headmistresses or Vice-Principals, as the case may be," shall be substituted;
- (b) in clause (h), for the word "Headmasters", the words and symbols "Headmasters or Headmistresses or Vice-Principals, as the case may be," shall be substituted.
- 6. Amendment of section 22.—In clause (iv) of section 22 of the principal Act, for the words "Education Department", the words "Department of General Education" shall be substituted.
- 7. Amendment of section 34.—In section 34 of the principal Act, for the words "Education Department", the words "Department of General Education" shall be substituted.
- 8. Repeal and Saving.—(1) The Kerala Education (Amendment) Ordinance, 2019 (39 of 2019) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

ARIF MOHAMMED KHAN, GOVERNOR.

